

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 588 of 2020

IN THE MATTER OF:

Devesh S. Amin

...Appellant

Versus

Kalon Beauty and Healthcare Services LLP

...Respondent

Present: -

For Appellant: Ms. Anushree Kapdia and Mr. Apurva Vakil, Advocates

For Respondent: None.

ORDER
(Virtual Mode)

04.09.2020 Notice was served to the Respondent. However, there is no representation on behalf of the Respondent through Virtual Mode either through Learned Counsel or in person.

However, this Tribunal is providing one opportunity to the Respondent to appear on **24th September, 2020** and the Respondent is required to avail the same in right earnest.

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

R N/ Kam.